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KARNATAKA LEGISLATURE (PENSIONERS FREE TRANSIT BY ROAD TRANSPORT SERVICES) RULES, 1990

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KARNATAKA LEGISLATURE (PENSIONERS FREE TRANSIT BY ROAD TRANSPORT SERVICES) RULES, 1990

In exercise of the powers conferred by Section 15 read with Section 11-A of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957), the Special Board of Karnataka Legislature hereby makes the following rules, namely:

1. Short title and commencement :-

- (1) These rules may be called the Karnataka Legislature (Pensioners' Free Transit by Road Transport Services) Rules, 1990.
- (2) They shall be deemed to have come into force from the 1st day of November, 1990.

2. Definitions :-

In these rules, unless the context otherwise requires.

- (i) "Act" means the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957);
- (ii) "Corporation" means the Karnataka State Road Transport Corporation;
- (iii) "Pensioner" means a person entitled to Pension under the Act;
- (iv) "Secretary" means the Secretary of the State Legislature and includes the Deputy Secretary or an under Secretary of the State Legislature;

- (v) "State" means the State of Karnataka;
- (vi) "Coupon Book" means a Bus Travel Coupon Book, issued to an Ex-Member under these rules.

3. Identity-cum-Road Journey Pass :-

Every pensioner shall be provided by the Secretary with a non-transferable Identity-cum-Road Journey pass containing the name and address of the member with his photograph affixed thereon which shall entitle him to travel free of charge along with a companion within the state by the buses operated on mofussil routes by the Corporation.

4. Requisition for supply of Coupon Books :-

- (i) The Secretary shall, whenever necessary, make a requisition to the General Manager, KSRTC, Bangalore, for the supply of Coupon Books for use of the Ex-Members in accordance with these rules.
- (ii) On receipt of such requisition, the General Manager, KSRTC, Bangalore, shall supply to the Secretary, the Coupon Books with 24 leaves each which can be used for travel by Pensioner from his ordinary place of residence in Karnataka to Bangalore and back in accordance with these rules and arise the necessary debit against the Karnataka Legislature.

5. Certificate on Coupon Books :-

Every Coupon Book shall contain the following certificate affixed by the Secretary, Namely. I hereby certify that Sri/Smt......is entitled to pension under the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 and his ordinary place of residence is......... Secretary, Karnataka Legislature.

6. Procedure for issue of Coupon Books :-

- (i) The name of the Pensioner and his ordinary place of residence in Karnataka shall be filled in the Coupon Book by the Secretary before it is issued.
- (ii) The Secretary shall get the following declaration (which shall be printed on the covering page of every Coupon) duly signed by the Pensioner before such Coupon Book is issued, namely. "I, Sri/Smt......hereby declare that the Coupons will be used by me as specified in sub-section 5(1) of Section 11-A of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) and the rules made thereunder". Signature of the

Pensioner.

7. Coupon Books to be issued at a time and their Validity :-

One Coupon Book with 24 leaves will be issued to the Pensioner under these rules and it shall be valid for one year reckoned from 1st April to the last day of March next year.

8. Luggage :-

The Pensioner shall be entitled to carry such luggage free of charges as is permissible to a passenger and shall pay in cash for the excess luggage, if any, at the rates prescribed by the transport authorities.